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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 12TH JUNE, 1986.

NOTIFICATION
(INCOME-TAX)

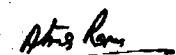
No. 6752 (F.No.197/44/85-IT(AI): In exercise of the powers conferred by sub-clause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Shri Sai Baba Sansthan Shirdi" for the purpose of the said section for the period covered by the assessment years 1986-87 to 1988-89.


(K.K. TRIPATHI)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
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(Near Rajouri Garden), New Delhi.

ITce
Copy to :-

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2. The Commissioner of Income-tax, Bombay City-IV, Bombay w.r.to his letter No.BC/TC/289(43)/84-85 dated 15.3.1985.
3. All Commissioners of Income-tax.
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(ATMA RAM)
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I.T.(AI) SECTION